

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**FRIDAY, THE TWENTIETH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

INCOME TAX TRIBUNAL APPEAL NO: 55 OF 2010

Appeal filed under Section 260A of the Income Tax Act, 1961 against the Order dated 31.10.2007 passed in I.T.A.No. 965/Hyd/2004 for the Assessment Year 2001-2002 on the file of the Income Tax Appellate Tribunal, Hyderabad Benches "B", Hyderabad preferred against the Order dated 08.07.2004 passed in Appeal No. 242/DC-3(1)/CIT(A)-IV/03-04 on the file of the Commissioner of Income Tax (Appeals) – IV, Hyderabad preferred against the Order dated 10.11.2003 passed in PAN/GIR No. SA-194/AAACS8284P on the file of the Deputy Commissioner of Income Tax, Circle- 3(1), Hyderabad.

Between:

The Commissioner Of Income Tax III, I.T.Towers, A.C.Guards, Masab Tank,
Hyderabad

...APPELLANT

AND

M/S. Savijana Sea Foods Pvt. Ltd., 128, Srinagar Colony, Hyderabad.

...RESPONDENT

Counsel for the Appellant: SRI. J.V.PRASAD, SC FOR INCOME TAX

**Counsel for the Respondent: SRI.ROHAN ALOOR, Rep
Sri. CH PUSHYAM KIRAN, Learned Counsel**

The Court delivered the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL No.55 of 2010

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. J.V.Prasad, learned Senior Standing Counsel for Income Tax Department for the appellant.

Mr. Rohan Aloor, learned counsel representing Mr. Ch.Pushyam Kiran, learned counsel for the respondent.

2. Learned Senior Standing Counsel for the appellant seeks leave of this Court to withdraw the appeal in the light of the Circular No.09/2024, dated 17.09.2024, with the liberty to revive the same in case the subject matter of the appeal falls in any of the exceptions provided in the Circular No.5/2024 dated 15.03.2024.

3. Accordingly, the appeal is dismissed as withdrawn in terms of the liberty as prayed for.

Miscellaneous applications pending, if any, shall stand closed.

However, there shall be no order as to costs.

A.V.S.S.C.S.M. SARMA
JOINT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. The Income Tax Appellate Tribunal, Hyderabad Benches "B", Hyderabad
2. The Commissioner of Income Tax (Appeals) – IV, Hyderabad
3. The Deputy Commissioner of Income Tax, Circle- 3(1), Hyderabad.
4. One CC to SRI. J.V.PRASAD, SC for Income Tax [OPUC]
5. One CC to SRI. CH PUSHYAM KIRAN, Advocate [OPUC]
6. Two CD Copies

PR
PR/gh

HIGH COURT

DATED: 20/12/2024



JUDGMENT

ITTA.No.55 of 2010

**DISMISSING THE ITTA
AS WITHDRAWN**

⑧

kp
4/1/25